

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G STransfer Petition(s) (Civil) No(s). 1686-1692/2026

UNION OF INDIA

Petitioner(s)

VERSUS

NAI BHOR SANSTHA & ANR. ETC.

Respondent(s)

(IA No. 169758/2026 - STAY APPLICATION)

Date : 15-06-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE V. MOHANA

(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) : Mr. Tushar Mehta, Solicitor General
Ms. Astha Singh, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Siddhartha Dhramadhikari, Adv.
Mr. Kanu Aggarwal, Adv.
Mr. Adarsh Kumar Pandey, Adv.
Mr. Aman Mehta, Adv.
Dr. N. Visakamurthy, AORFor Respondent(s) : Ms. Aparna Mehrotra, Adv.
Mr. Apoorv Srivastava, Adv.
M/S. Radiam Law, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Issue notice, returnable on 03.08.2026.
2. Dr. Chandresh Jain, who is the petitioner in WP (Civil) No. 4587/2026 before the High Court of Delhi, is present in person and accepts notice.
3. Mr. Apoorv Srivastava, learned counsel, accepts notice on behalf of respondent No. 3 (Sri Maya M).
4. Liberty is granted to serve the other respondents through

their local counsel.

5. Meanwhile, further proceedings before the High Court shall remain stayed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR